

SHRI CHINTAMANI JENA : What is the quantity to be imported ?

SHRI A.K. PANJA : The quantity to be exported is 5 lakh tonnes. But it depends on the availability also.

SHRI CHINTAMANI JENA : So far as the first supplementary is concerned, he has already replied it. Now, I want to put my second supplementary. May I know whether it is a fact that this export of non-basmati rice may have some effect on the open market price of non-basmati rice ? And if so, what are the measures proposed to be taken by the Government to check such rise in prices of non-basmati rice in the open market ?

SHRI A.K. PANJA : Sir, there would be no effect on this because we are thinking of reviewing the policy of export on the basis of non-basmati rice available with us. After meeting the entire requirement for the public distribution system and also open market availability then the export policy is decided.

SYED SHAHABUDDIN : Mr. Speaker, Sir, the hon. Minister has quoted the USSR and the Gulf region as the major markets for Indian rice. Now, I have no information about the CIF price in the Soviet Union. But as far as the Gulf region is concerned, I have the information that the price received by our competitors is higher than the price that the hon. Minister has just quoted i.e. Rs. 4,000 'FOB' Bombay in fact FOB price is a bit deceptive. The real price that ought to be taken into consideration is the price of CIF Gulf port. I would like, therefore, to know from the hon. Minister, whether between the C.I.F. price of, say, Pakistani rice and the C.I.F. rice of Indian rice there is any differential.

SHRI A.K. PANJA : This is a point which has to be considered by us.

SYED SHAHABUDDIN : I am asking for facts.

SHRI A.K. PANJA : The hon. Member has stated that some other countries have made more money; but this is the minimum price fixed by us.

SYED SHAHABUDDIN : But how do you fix it ?

SHRI A.K. PANJA : If there is any other country doing so, if the hon. Member given us the information, we will enquire and let the House know.

SYED SHAHABUDDIN : Was the price fixed without considering the prices in the market ?

MR. SPEAKER : They do it according to their own statistics available....

SYED SHAHABUDDIN : Then it should have been the factual information about the market, price received by various suppliers.

MR. SPEAKER : How can they do it without consulting those things ?

SHRI A.K. PANJA : The minimum export price I have already stated; but the hon. Member is saying that our price is low. But immediately, right now I do not have the record about the difference. How the price was fixed I will lay on the Table of the House.

MR. SPEAKER : Question 294— Mr. Harihar Soren absent. Then Question No. 295 Mr. Sarfaraz Ahmad—not present. Now Question 296—Mr. Manphool Singh Chaudhary.

[*Translation*]

Net Gain from Income Tax Raids

*296. **SHRI MANPHOOL SINGH CHAUDHARY :** Will the Minister of FINANCE be pleased to state :

(a) the value of unaccounted assets seized by the officers of the Income Tax Department during raids conducted in the months of November, 1985, December, 1985 and January, 1986;

(b) whether besides usual allowances admissible under the rules these officials have been given some reward in cash or kind on the basis of value of assets seized; if so, the details thereof; and

(c) the net gain from these raids after

deducting the expenditure incurred on conducting these raids ?

THE MINISTER OF FINANCE (SHRI VISHWANATH PRATAP SINGH)

(a) to (c). A statement is given below.

Statement

(a) The value of, prima-facie, unaccounted assets seized by the Income-tax Department during the searches conducted in the months of November, 1985, December, 1985 and January, 1986 is as under :—

Month	Value of assets seized (Rs. in lakhs)
November, 1985	376.87
December, 1985	643.28
January, 1986	643.81

(b) No reward has been given so far to the officials in respect of searches mentioned in (a) above.

(c) Net gain to the revenue shall be known only after completion of relevant assessments for which normal statutory time limit is two years from the end of the relevant assessment year and the disposal of consequential appellate proceedings.

SHRI MANPHOOL SINGH CHAUDHARY : Mr. Speaker, Sir, my intention behind asking this question was that though you have promptly ordered raids, yet during the course of these raids some Income Tax Officers indulge in bungling. We have come to learn that unaccounted money worth crores of rupees was seized during a raid conducted on a millionaire of Bombay. The Income Tax Officer in connivance with the millionaire got announced that only Rs. one crore (unaccounted) were seized thereby entitling the officials for reward well as causing a large saving to the millionaire. Therefore, I want that the hon. Minister should take action to check such underhand dealings.

SHRI VISHWANATH PRATAP SINGH : This is the endeavour of our Government to check all such things. If

you give information, we shall get it investigated.

[English]

Export of Agricultural Products

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***297. SHRI AMARSINH RATHAWA :
SHRI MOHAN BHAI PATEL**

Will the Minister of COMMERCE be pleased to state :

(a) the value of the agricultural products exported during the last three years, year-wise;

(b) the particulars of agricultural products exported;

(c) the countries to which these were being exported and the agencies through which exported;

(d) whether it is a fact that there is a great demand for Indian agricultural products in foreign countries; and

(e) the steps being taken to increase the export and the details of incentives being given to the exporters ?

THE MINISTER OF COMMERCE AND FOOD AND CIVIL SUPPLIES (SHRI P.SHIV SHANKER) : (a) to (e). A Statement is given below.

Statement

(a) The value of India's exports of agricultural products excluding plantation products according to provisional statistics for the last three years are as follows :

Year	Value in Rs. Crores
1982-83	1350
1983-84	1400
1984-85	1450

(b) While a large number of agricultural items are exported from India, the overall exports of major agricultural items